



2026:AHC:20528

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 325 of 2026

Ravindra Nath

.....Petitioner(s)

Versus

Deputy Director Of Consolidation And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Kirtikar Pande
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel representing State-respondents and perused the record on board.

2. This writ petition has been filed, inter alia, for the following relief:

"i.Issue a writ, order or direction in the nature of mandamus to command the Respondent no.1/ Deputy Director of Consolidation, Ballia to decide the revision No. 982/2022, Computerized Revision No. 20225415900001255 (Bhanu Pratap Vs. Ravindra and another), filed by respondent no.2, with revision dated 04.04.2025, No.1779, Computerized Revision No. 20255415900001830 (Ravindra and others Vs. Bhanu Pratap), filed by the petitioner, on the same cause of action and issues, u/s.48(1) of C.H. Act, Revenue Village- Pur, Pargana- Sikandarpur Poorvi, Tehsil- Sikandarpur, District- Ballia, pending before him, as soon as possible and within a stipulated period, SO prescribed by this Hon'ble Court, to meet the ends of justice."

3. It has been submitted that aforesaid matter is pending consideration for a substantial period of time; however, no efforts are being made to get the same decided at an early date.

4. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the

merits of the case as mentioned in the present writ petition, with a direction to the Deputy Director of Consolidation (Respondent No. 1), before whom the aforementioned matter is pending disposal, to decide the same in accordance with law expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order, if there is no other legal impediment.

6. With the aforesaid direction, present application is **disposed of**.

January 29, 2026
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(Dinesh Pathak,J.)